

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT CHENNAI (SZ)**

IA.No. 98 of 2022

in

Appeal No 58 of 2021

Between:

Prince

S/o DurairajJesubatham

3/26 West Street, Marakattuvilai, KaraichuthuNavaladi

TisaiyanvilaiTaluk, Tirunelveli District

... Appellant

And

1. Member Secretary

State Level Environment Impact Assessment Authority - Tamil Nadu

3rd Floor, PanagalMaaligai

No.1 Jeenis Road, SAidapet

Chennai – 15 email: mstnseiaa@yahoo.com and 3 Others

...
Respondents

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Counsel for Appellant/Applicant

Before The National Green Tribunal sitting at
Chennai

I.A. No. 98 of 2022

in

Appeal No 58 of 2021

Between:

Prince

S/o Durairaj Jesubatham

3/26 West Street

Marakattuvilai, KaraichuthuNavaladi

Tisaiyanvilai Taluk, Tirunelveli District

...Applicant/Appellant

And

1. Member Secretary
State Level Environment Impact Assessment Authority - Tamil Nadu
3rd Floor, PanagalMaaligai
No.1 Jeenis Road, Saidapet
Chennai - 15 email: mstnseiaa@yahoo.com
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli Email: deetnv@gmail.com
3. ThiruS.Rajendran
No.13-85/43, PathittaVillai
Chitharal Post
Kanniyakumar - 629 151
Email: kkmbluemetal@gmail.com ...Respondents/Respondents
4. The Assistant Director
Dept. of Geology and Mining
Collectorate
Tirunelveli
Email: collrtnv@nic.in Respondent / Proposed 4th Respondent

D. Raju

To

The Hon'ble Chairman and
his companion Members of
The National Green Tribunal

**REJOINDER AFFIDAVIT ON BEHALF OF THE PETITIONER
TO THE COUNTER-AFFIDAVIT FILED BY 3rd RESPONDENT**

I, Prince S/o Durairaj Jesubatham , residing at 3/26 West street,
Marakattuvilai, Karichuthu Navaladi, Tisaiyanvilai Taluk, Tirunelveli
District do hereby solemnly affirm and state as under,

1. That I am the appellant in the aforementioned Appeal and being familiar with the facts and circumstances of the case, I am competent to swear this Rejoinder Affidavit. I have read the affidavits in reply filed by all the respondents in the above Appeal and submit my response as under. The Appellant craves liberty not to give a para-wise reply.
2. At the outset, it is submitted that the appeal was filed against Environmental Clearance issued by 2nd respondent to 3rd respondent to quarry rough stone and gravel in S.F.No. 191/1(P) & 194/1B(P) of Kasthuriengapuram Part II village, Radhapuram Taluk, Tirunelveli District.
3. It is submitted that, the main ground of the appeal is that, there is illegal mining activity and so, the granting of Environmental Clearance ratify the illegal mining activity. It is also pointed out in the appeal that, the SEAC has reported, there is mining activity in the non-mineable area i.e. 7.5m barrier distance from boundaries of

D. Praveen

the mining area. The above lack of safety distance in the proposed mine site was raised in the Appeal.

4. And further, the 1st respondent, in his counter affidavit, has filed a inspection report of Sub-committee of SEAC, as Annexure 4 of the his counter affidavit wherein it is clearly stated that, there is no any safety distance of 7.5m from the adjacent mining. And it is also pointed out that, the adjacent mine sites merged and look like one. The copy of the same is reproduced as **Annexure RA1** for ready reference.
5. It is also pertinent to point out that, the Hon'ble Green Tribunal has directed the 1st Respondent in its order dated 01.09.2021 to submit all the documents, But, the 1st respondent has not submitted the mining plan of the proposed mining project which is the one and only technical document to appraise the project.
6. It is submitted that, the same Assistant Director, Geology and Mining, Tirunelveli has stated that, there is 7.5m safety distance is clearly demarcated in his approval letter dated 13.05.2019 which is contrary to the inspection report of the Sub-committee. The copy of the same is annexed as **Annexure RA2**.
7. It is humbly submitted that, on observation of the reports of sub-committee of SEAC and the report of Assistant Director, Geology and Mining, Tirunelveli, the 3rd respondent has obtained the Environmental Clearance by submitting false reports of Assistant Director, Geology and Mining.



8. It is humbly submitted that, in para 4 of the reply affidavit of 3rd respondent, it is quoted the Hon'ble Green Tribunal order dated 01.09.2021 on time of entertaining the above Appeal wherein the Hon'ble Green Tribunal deleted Respondent 2 to 5 and 7 and considered as not necessary parties. But, The Assistant Director, Geology and Mining, Tirunelveli was not arrayed as party in Appeal.
9. Since, the 1st Respondent counter affidavit and 3rd respondent also relied on the mining plan which was approved by the Assistant Director, Geology and Mining, Tirunelveli, It is just and necessary to implead proposed the Assistant Director, Geology and Mining, Tirunelveli as 4th respondent in the appeal.
10. It is pertinent to point out that, the site inspection report of Subcommittee and Mining Plan approval letter dated 13.05.2019 & letter dated 18.03.2021 of Assistant Director Geology and Mining, are contrary to each other. Particularly in the letter dated 18.03.2021 the Assistant Director, Geology and Mining stated measure quantity of the mining pits which technically not possible to measure a merged pits. Moreover, the letter keeps stony silent on the lack of 7.5m safety distance within the mining site from boundaries. The copy of letter dated 18.03.2021 is reproduced as **Annexure RA3.**



S.No	Date	Letter No.	Remarks on 7.5m safety distance
1.	13.05.2019	Mining Plan Approval Letter	It is stated, there is 7.5m safety distance demarcated
2.	07.03.2021 (Inspection date)	Sub-Committee of SEAC	There is no space of 7.5m each from the boundary of mines
3.	18.03.2021	Clarification letter of Assistant Director Geology and Mining	Letter not speak about existence of safety distance

11. It is respectfully submitted that, the 3rd respondent has stated in para 6 of his reply affidavit that, the Assistant Director, Geology and Mining has approved mining plan for the mining site for previous lease periods and further, the impugned Environmental Clearance also issued based on the mining plan approved by the Assistant Director, Geology and Mining, Tirunelveli. But, very smartly he has not filed the approved mining plans and the 1st respondent also has not filed mining Plans before the Green Tribunal as well.
12. It is respectfully submitted that, the mining plan is falsely reported that there is 7.5m safety distance demarcated but, the Sub-committee of SEAC inspection report stated there is no 7.5m safety zone in the mining site. The google Earth images also substantiates that there is no any safety distance from boundaries of mine site.

D. P. S.

13. It is pertinent to point out that, the recent letter issued by the Assistant Director has not disclosed the existence of safety distance purposefully in favour of 3rd respondent.
14. It is respectfully submitted that, the 3rd respondent is habitual offender of environmental law. The 2nd Respondent inspection report dated 05.09.2019 (page No.43 of the Appeal) stated that, the 3rd respondent has installed two more crushers in his crusher unit and increased its production capacity. It is also noticed in the inspection report that, on time of inspection, the 3rd respondent has no mining leases. But, the crusher unit is continually running with its full capacity which means that, there is illegal mining in the alleged mine site.
15. Since, the Sub-Committee report and the letter issued by the Assistant Director is very much contrary to each other, and the approved Mining Plan also having false data.
16. It is humbly submitted that, the Assistant Director. Geology and Mining is the only technical officer to approve Mining Plan and monitor the mining activity as per the mining plan.
17. It is humbly submitted that, none of the respondents has submitted the Mining Plans of the alleged mining site and they never disclosed about the existence of safety distance from mining boundary. The documents and actual status of mining site can be obtained from the Assistant Director Mining and Geology only.

D. J. W. W.

It is, therefore, most humbly prayed that this application deserves to be allowed and may kindly be allowed in the interest of justice. Such other order may also be passed as deemed fit and proper in the facts and circumstances of the case.

D. D. D. D.

Solemnly affirmed the contents of the affidavit at ~~Madurai~~ on this the 27th day of September 2022 and signed his name in my presence.

B. Jayaramani
Before me MS 2616/2009

Advocate, Tisaiyanvilai

INSPECTION REPORT

OF

THE PROPOSAL SEEKING ENVIRONMENTAL CLEARANCE FOR PROPOSED ROUGH STONE, JELLY & GRAVEL QUARRY LEASE OVER AN EXTENT OF 4.98.56HA AT S.F.NOs. 191/1(P) AND 194/1(P) (New-194/1B(P)) OF KASTHURIRENGAPURAM PART-II VILLAGE, THISAYANVILAI TALUK, TIRUNELVELI DISTRICT, TAMIL NADU BY THIRU. S. RAJENDRAN

DATE OF INSPECTION: 07.03.2021(Sunday)

SUBMITTED BY

Dr.S.Mohan, Chairman, SEAC-TN

Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN

Thiru T. Murugu Subramanian, Member, SEAC-TN

.04.2021

1.0 PREAMBLE

THE PROPOSAL SEEKING ENVIRONMENTAL CLEARANCE FOR PROPOSED ROUGH STONE JELLY & GRAVEL QUARRY LEASE OVER AN EXTENT OF 4.98.56HA AT S.F.NOs. 191/1(P) AND 194/1(P) (New-194/1B(P)) OF KASTHURIRENGAPURAM PART-II VILLAGE, THISAYANVILAI TALUK, TIRUNELVELI DISTRICT, TAMIL NADU BY THIRU. S. RAJENDRAN

(SIA/TN/MIN/59829/2019, dated: 12.01.2021)

The SEAC noted the following:

1. The project proponent, Thiru. S.Rajendran has applied for Environmental Clearance for the proposed Rough stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.Nos. 191/1(P) and 194/1(P) (New-194/1B(P)) of Kasthuriengapuram Part-II Village, Thisayanvilai Taluk, Tirunelveli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
3. ToR was issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.6976/ SEAC/TOR-736/2020 dated 06.08.2020
4. Public hearing conducted on 15.12.2020. The Minutes of the Public hearing received from TNPCB vide Lr.No.T2/TNPCB/F.26097/TNV/PH/2020/dated: 05.01.2021
5. The project proponent submitted EIA report to SEIAA-TN on 13.01.2021.
6. Complaints have been received against the proponent
7. The production for the five years in total quantity of recoverable as 1229205m³ of Rough stone and 56336m³ of Weathered Rock and 15270m³ Gravel for depth of mining is 65m below ground level.

The salient features of the sand quarry are

- Existing pit dimension Pit1: 137m X 30m X 12m BGL
Pit2: 175m X 135m X 14m BGL
- Earlier Environmental Clearance Issued by SEIAA-TN vide Lr.No.SEIAA/TN.F.No.628/EC/1(a)/208/2012, Dated: 10.04.2013. The production quantity of 696274cu.m of Rough stone & 82080cu.m of Topsoil for the period of 5 years, depth of mining is approved 22m.
- As per AD mines letter Rc.No.M1/27169/2018, dated: 05.11.2020 stating that
 1. The earlier lease period 06.06.2013 to 05.06.2018
 2. Quantity minerals mined out- 367134cu.m of Rough stone & 12666cu.m of Gravel

3. Depth of mining: 15m

- Proposed Ultimate pit dimension-315m X 136m X 65m
- The mining plan approved by Deputy Director, Geology and Mining Department, Tirunelveli District vide letter Rc.No.M1/27169/2018 dated: 08.04.2019.
- Mining method: Opencast Semi Mechanized method.
- The ground water table is 73m below ground level
- The project cost is Rs.99.04Lakhs

This proposal was presented by the consultant during the 200th meeting of the SEAC held on 11.02.2021. The SEAC decided to make site inspection by a subcommittee to assess the present status of the site and environmental conditions prevailing in the project site. As per the decision of the 200th meeting, a sub-committee with the following members was constituted to make an on-the -spot inspection of the above project site to assess the present status of the site.

1. Dr.S.Mohan, Chairman, SEAC-TN
2. Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN
3. Thiru T. Murugu Subramanian, Member, SEAC-TN

Accordingly, the site located in Rough stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.Nos. 191/1(P) and 194/1(P) (New-194/1B(P))of Kasthuriengapuram Part-II Village, Thisayanvilai Taluk, Tirunelveli District, Tamil Nadu with the co-ordinates as below was inspected by the sub-committee on 07.03.2021(Sunday).

Point No	Latitude	Longitude
1	08°16'21" N	77°46'47" E
2	08°16'25" N	77°46'48" E
3	08°16'25" N	77°46'49" E
4	08°16'24" N	77°46'58" E
5	08°16'19" N	77°46'58" E
6	08°16'20" N	77°46'53" E
7	08°16'19" N	77°46'52" E
8	08°16'20" N	77°46'51" E
9	08°16'20" N	77°46'49" E
10	08°16'20" N	77°46'48" E



PLATE NO: 1B	
DATE OF SURVEY : 25.04.2019	
APPLICANT:	
THIRU. RAJENDRAN, S/o. SRIDHARAN, No 3-85/43, PATHITTA VILLA, CHITHARAL POST, KANNIYAKUMARI DISTRICT	
QUARRY LEASE APPLIED AREA:	
S.F.NOS : 191/1(P) & 194/1(P) (NEW-194/18(P))	
EXTENT : 4.98.56 Hrs.	
VILLAGE : KASHURIENGAPURAM PART-II, TALUK : THISAYANVELAI, DISTRICT : TIRUNELVELI.	
INDEX	
TOPO SHEET NO	: 58 H/ 15
LATITUDE	: 08°16'19"N to 08°16'25"N
LONGITUDE	: 77°46'42"E to 77°46'58"E
Q.L APPLIED AREA	<input type="checkbox"/>
500M RADIUS	<input type="checkbox"/>
1KM RADIUS	<input type="checkbox"/>
APPROACH ROAD	<input type="checkbox"/>
PANCHAYAT ROAD	<input type="checkbox"/>
SATELLITE IMAGE	
SCALE 1: 10,000	

During this inspection the committee was also accompanied by

1. Thiru. S. Rajendran, Proponent
2. Thiru Sugu, Another proponent of the nearby Mine

Sub-Committee Observations

The Sub-Committee held detailed discussions with the officers present and assessed the prevailing site conditions to collect the factual information and took photographs of the salient features of the site to get the first-hand information. The photographs of the site taken at the time of site visit are presented in Annexure 1.

1. There is no quarrying operation during the visit.
2. The fencing was done with the warped wires.
3. The green belt around mines is not existing, however, there are saplings that have been planted very recently within a week's time.

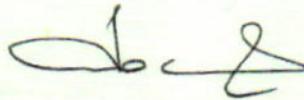
4. It was observed that there is a mine adjacent to the mine of Mr. Rajendran and he informed that it belongs to another person. There is a pacca road for transporting the mined-out minerals existing within the mine. Both mines are merged and looks like a single mine.
5. There is no space of 7.5m each from the boundary of each mine has not been left out.
6. The proponent informed that the AD(Mines) has visited about six months back and reported that no excess quantity has been mined out from his mine than the approved quantity. The proponent was instructed to get the letter from AD(Mines) to this effect and submit the same to the Chairman SEAC as well as to the SEIAA office

Sub committee Recommendations

1. Miyawaki scheme of plantation needs to be made surrounding the mine for a minimum width of 7.5m
2. The road leading to the mine should be made bitumen topped in order to reduce the fugitive emission.
3. After receiving the letter from AD(Mines) the SEAC would decide on whether the excess quantity mined out or not.
4. All the conditions stipulated in the ECs need to be scrupulously followed both in spirit as well as in terms of implementation

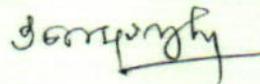
SIGNATURE SUB-COMMITTEE MEMBER

Dr. S. Mohan, Chairman, SEAC-TN



Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN

Thiru T. Murugu Subramonian, Member, SEAC-TN



Annexure I

Pictures taken during the site visit on 07-03-2021









From

Thiru.A.Arumuganainar, M.Sc.,
Deputy Director,
Department of Geology and Mining,
Tirunelveli.

To

Thiru.S.Rajendran,
S/o.Sridharan,
No. 13-85/43, Pathitta Villai,
Chitharal Post,
Kanniyakumari District.

Rc. No. M1/27169/2018, dated. 13.05.2019

Sir,

Sub : **Mines and Minerals** - Minor Mineral - Roughstone, Jelly & Gravel - Tirunelveli District - Radhapuram Taluk - Kasthuriengapuram Part-II Village - SF. Nos. 191/1(P) and 194/1B(P) - over an extent of 4.98.56 hectares of patta land - Quarry lease application preferred by Thiru.S.Rajendran - precise area communicated - draft mining plan submitted - Approval accorded - Reg.

- Ref :**
- 1) Quarry lease application preferred by Thiru.S.Rajendran, dated: 10.07.2018.
 - 2) Ministry of Environment and Forest, Government of India, Office Memorandum No. L-1011/47/20112 -IA-11(M), dated: 18.05.2012.
 - 3) Commissioner of Geology and Mining, Chennai letter Rc.No.3868/LC/2012, dated: 19.11.2012 & 07.11.2014.
 - 4) G.O. (Ms). No. 79, Industries (MMC1), Department, dated: 06.04.2015.
 - 5) This office Notice No. M1/27169/2018, dated: 08.04.2019.
 - 6) Letter dated. 08.05.2019 received from the applicant.

Thiru.S.Rajendran has preferred and application for grant of quarry lease for quarrying Roughstone, Jelly and Gravel over an extent of 4.98.56 hectares of patta land in SF. Nos. 191/1 and 194/1 of Kasthuriengapuram Part - II Village, Radhapuram Taluk, Tirunelveli

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S. Rajendran DR

District for a period of 5 years under Rule 19 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide reference 1st cited.

2) In the reference 5th cited, precise area has been communicated by the District Collector directing the applicant to submit draft Mining Plan duly prepared by Qualified Person for approval of the Deputy Director of Geology and Mining, Tirunelveli within 90 days from the date of receipt of the notice as required under Rule 41 (5) of Tamil Nadu Minor Mineral Concession Rules, 1959.

3) In response to the precise area communicated, the applicant has submitted three copies of draft Mining Plan duly prepared by a Qualified Person and requested for approval of the same vide reference 6th cited.

4) The contents of the draft Mining Plan submitted in respect of the precise area communicated have been verified with reference to field conditions. The co-ordinates of all the corners of the lease applied area were verified with the Global Positioning System (GPS) and the same are found to be correct. All the conditions stipulated in the precise area communicated have been incorporated in the Mining Plan. The required safety distance of 7.5 metres for the adjacent patta lands have been clearly demarcated.

5) In exercise of the powers vested under sub rule (2) and (5) of Rule 41 of Tamil Nadu Minor Mineral Concession Rules, 1959, I hereby approve the mining plan subject to the following conditions:-

66.
S. Rajendran 

- (i) The mining plan is approved without prejudice to any other order or direction from any court of contempt jurisdiction.
- (ii) The mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
- (iii) The approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the Rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- (iv) Quarrying operations should be carried out in accordance with the Approved Mining Plan.
- (v) The applicant is entitled for production of 15,270 cubic meters of Gravel and 12,85,541 cubic meters of Roughstone for a period of 5 years as per the Approved Mining Plan.
- (vi) A safety distance of 7.5 meters should be provided to the adjoining patta lands.
- (vii) No hindrance shall be caused to the adjoining pattadars' lands while carrying out quarrying operations.
- (viii) No dimensional blocks with a size of 30c.m x 30c.m x 30cm suitable for polishing shall be produced.
- (ix) Waste materials generated during quarrying operation shall be dumped within the area granted under quarry lease.

6) As directed by the District Collector in the reference 3rd cited, you are hereby requested to produce Environmental Clearance obtained from the District Level Environmental Impact Assessment Authority (DEIAA) / State Level Environment Impact Assessment Authority (SEIAA) as applicable under Rule 42 of Tamil Nadu Minor Mineral Concession Rules,

S. Rajendran 

1959 for grant of quarry lease, in respect of the precise area communicated.

Encl: Approved Mining Plan.


**Deputy Director,
Geology and Mining,
Tirunelveli.**

Copy submitted to:
The Chairman
State Level Environmental
Impact Assessment Authority,
Chennai.

*CHK
13/5/14*

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S. Rajendran 

ANNEXURE - 4

From	To
Thiru.A.Arumuganainar, M.Sc., Joint Director / Assistant Director (i/c), Geology and Mining, Tirunelveli	The Chairperson, SEIAA, Tamil Nadu, 3 rd Floor, Panagal Maligai, No.1, Jeenis Road, Saidapet, Chennai – 15.

Rc.No.M1/27169/2018, dated. .03.2021

Sir,

Sub:- Mines and Minerals – Minor Minerals – Roughstone, Jelly and Gravel – Tirunelveli District – Radhapuram Taluk (Currently Tisayanvilai Taluk) – Kasthurirengapuram Part – II Village – SF.No.191/1-over an extent of 4.98.0 hectares of patta land – Quarry lease application preferred by Thiru.S.Rajendran – Certain particulars requested for obtaining Environmental Clearance – furnished – reg.

Ref: 1) Quarry lease application preferred by Thiru.S.Rajendran, dated.10.07.2018.

2) Ministry of Environment and Forest, Government of India, Office Memorandum No.L-11011/47/2012-IA-11(M), dated.18.05.2012.

3) Precise area communication Notice in Rc.No.M1/27169/2018, dated.08.04.2019.

4) Mining Plan approval letter in Rc.No.M1/27169/2018, dated.13.05.2019.

5) Letter dated.17.03.2021 received from the applicant.

Thiru.S.Rajendran, Kanniyakumari District has preferred on application for grant of quarry lease for quarrying Roughstone, Jelly and Gravel over an extent of 4.98.0 hectares of patta land in

SF.Nos.191/1 and 194/1 of Kasthuriengapuram Part - II Village, Radhapuram Taluk (Currently Tisayanvilai Taluk), Tirunelveli District for a period of 5 years under Rule 19 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide reference 1st cited.

2) The quarry lease application preferred by the applicant Thiru.S.Rajendran for grant of quarry lease for quarrying Roughstone, Jelly and Gravel in the subject area has been considered for grant for a period of 5 years and precise area communicated over an extent of 4.98.5 hectares of patta lands in SF.Nos.191/1 and 194/1 of Kasthuriengapuram Part - II Village, Tisayanvilai Taluk, Tirunelveli District.

3) The Mining Plan submitted by Thiru.S.Rajendran for quarrying Roughstone has been approved vide this office letter in Rc.No.M1/27169/2018, dated.13.05.2019 for obtaining Environmental Clearance as per the Rule 41 and 42 of Tamil Nadu Minor Mineral Concession Rules, 1959.

4) With respect to the reference 4th cited above, the following details furnished as per this office records.

"Earlier the lease was granted vide proceedings of the District Collector in Rc.No.M2/34495/2012, dated.06.06.2013 for a period of 5 years upto 05.06.2018. The following quantity of Minerals were quarried to the existing above quarry lease.

Existing Proceedings No and Date	SF.No & Extent (in hecets.)	Quantity in cbm			Difference (excess quarrying)
		Permitted Qty in Environmental Clearance	Transport permit issued	Removed as per pit measurement	
M2/34495 2012, dated. 06.06.2013, 5 years upto 05.06.2018	191/1 - 4.98.0	Roughstone - 6,96,274 cbm and Topsoil - 82,080 cbm = Total 7,78,354 cbm	Rough stone - 3,67,134c bm, Gravel - 12,666 cbm = Total - 3,79,800 cbm	Roughstone & Gravel - 3,74,400 cbm	Nil

5) As per the records of this office Thiru.S.Rajendran had not quarried roughstone & Gravel in excess to the quantity permitted in the corresponding environmental clearance as per the reference second cited. Therefore, appropriate actions may be taken regarding the disposal of the proposals of the above said individual.

to compare 18/03/2021
For Joint Director/
Assistant Director (i/c),
Geology and Mining,
Tirunelveli